

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10288/2006

(From the judgement and order dated 11/11/2005 in RSA No. 3595/2002 of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BABU SINGH & ORS.

Petitioner(s)

VERSUS

RAM SAHAI @ RAM SINGH

Respondent(s)

(With appln(s) for stay, exemption from filing O.T. and to summon the Trial Court Records and with prayer for interim relief)
(FOR FINAL DISPOSAL)
(FOR FURTHER HEARING)

Date: 28/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Ms. Jyoti Mendiratta,Adv.

For Respondent(s) Ms. N. Shoba,Adv.

Mr. Sri Ram J. Thalpathy,Adv.

Mr. V. Adhimoolam,Adv.

UPON hearing counsel the Court made the following
ORDER

Although we had reserved judgment after hearing the learned counsel for the parties but in view of the application filed, we give another opportunity to the learned counsel for the petitioners to respond to the same. Put up after one week for further hearing.

(A.S. BISHT)
COURT MASTER

(PUSHAP LATA BHARDWAJ)
COURT MASTER